Serial No. of Date of Order Order

Order with Signature

action (if any) taken on order

15 21-2-95 O.A.NO.315/94

today.

Shri B.Pal, learned counsel for the respondents produced the relevant records in this case which go to show that certain payments by way of arrears in difference of pay between the pre-1986 and post-1986 scales are due to be made to the applicant who has retired in June 1986. Additionally, certain amounts by way of leave reserve, gratuity and provident fund are also due to be paid to the applicant. Shri Pal assures that necessary action has already only the been taken and money has to be disbursed. He states that payment shall be made within two months from today. Shri B.K.Sahoo, for the applicant, agrees with this position and has no objection. It is, therefore, directed that all arrears which have become due for payment to the applicant shall be paid within a period of sixty days from

Thus, the O.A. is disposed of.

Member (Administrative)

be given to both the Cocusels.

Received Copy of order al. 21.2.95